

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1213
TO BE ANSWERED ON: 27.07.2018

DATA PROTECTION LEGISLATION

1213. SHRIMATI KANIMOZHI:

Will the Minister of Electronics & Information Technology be pleased to state:-

- (a) whether Government is considering to bring a data protection legislation in the country on the lines of European Union's General Data Protection Regulation (GDPR) to address the issue of data privacy;
- (b) if so, the details thereof; and
- (c) the existing measures available to deal with data protection in a comprehensive manner?

ANSWER

MINISTER FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a) and (b): Government is considering to bring a data protection legislation in the country. A Committee of Experts on Data Protection chaired by Justice Shri. B.N Srikrishna (Retd.) had been constituted to look into the aspects pertaining to Data Protection. The Committee has put out a White paper for wider public review & has obtained feedback on it. The Committee has also conducted Stakeholders Consultation meetings and heard their views. Based on such inputs/comments received, the committee is in the process of finalizing its report on Data Protection Framework for India.

(c): Section 43, section 43A and section 72A of the Information Technology Act, 2000 provides for privacy and security of data in digital form.
